

**N.B. (nota bene)** : [sch. 1, item 45, Indian Stamp Act] विशेष टिप्पणी; ध्यान दें

**Naik** : [s. 5(1)(vii), Assam Rifles Act] नायक

**naked light** : [r. 2(j), Red Tariff No. 19] खुली बत्ती

**naked power** : अनियंत्रित शक्ति; पशु शक्ति

**nalband** : [s. 5(1)(vi), Assam Rifles Act] नालबैंड; नालबंद

**name** : [s. 2(1)(j), Trade and Merchandise Marks Act] नाम

**name and surname** : [s. 32, Coroners Act] नाम और कुलनाम

**name and territory of the Union** : [art. 1, margin, Const.] संघ का नाम और राज्यक्षेत्र

**name or style other than his own name** : [Or. 30, r. 10, C.P.C.] अपने नाम से भिन्न नाम या अभिनाम

**name or title** : [s. 631, Companies Act] नाम या टाइटिल (सन्नाम)

**named** : 1. mentioned or specified by name; described by name; [s. 69A(2), T.P. Act] नामित; 2. mentioned; stated बताया गया; लिखित

**namely** : that is to say [s. 44, Indian Partnership Act] अर्थात्; यथा

**narcotic drugs** : drugs having the effect of inducing stupor, sleep or insensibility स्वापक ओषधियां

**narcotic preparations of hemp** : [2nd sch. (r), Indian Railways Act] भांग की स्वापक निर्मितियां

**narcotic substance** : [2nd sch., item 16, Extradition Act] स्वापक वस्तु

**narcotics** : a substance which when swallowed, inhaled or injected into the system, induces drowsiness, sleep etc. स्वापक; स्वापक पदार्थ

**narrative** : an account or narration [s. 275(3), Cr. P.C.] वृत्तांत

**narrator** : वर्णनकर्ता; वाचक

**narrowness or closeness** : [s. 138(1), Cantonments Act] संकरा या तंग

**nation** : राष्ट्र

**nation honour** : [title, Prevention of Insult to National Honour Act] राष्ट्र गौरव

**national** : 1. one that owes permanent allegiance to a nation without regard to place of residence or to possession of a more formal status [s. 132, Trade and Merchandise Marks Act] राष्ट्रिक; 2. of or relating to a nation राष्ट्रीय

**National Academy of Administration** : राष्ट्रीय प्रशासन अकादमी

**National Aeronautical Laboratory** : राष्ट्रीय वैमानिकी प्रयोगशाला

**National Agricultural Credit (Long Term Operations) Fund** : [s. 46A(1), Reserve Bank of India Act] राष्ट्रीय कृषि ऋण (दीर्घकालिक प्रवर्तन) निधि

**National Agricultural Credit (Stabilisation) Fund** : [s. 46B(1), Reserve Bank of India Act] राष्ट्रीय कृषिक प्रत्यय (स्थिरीकरण) निधि

**National Anthem** : [art. 51A(a), Const.] राष्ट्रगान

**National Archives** : archives of the nation, a repository for any documents or other materials, especially of historical value; a place in which public or institutional records are systematically preserved राष्ट्रीय अभिलेखागार

**National Blood Transfusion Council** : [s. 80G(2)(iii)(a), expln., Income-tax Act] राष्ट्रीय रक्ताधान परिषद्

**National Buildings Organisation** : राष्ट्रीय निर्माण संगठन

**National Cadet Corps** : राष्ट्रीय कैडेट कोर

**National Cadet Corps, Directorate of** : राष्ट्रीय कैडेट कोर निदेशालय

**National Cadet Corps, the Auxiliary Cadet Corps and the Lok Sahayak Sena** : राष्ट्रीय कैडेट कोर, सहायक कैडेट कोर और लोक सहायक सेना

**National Calendar** : राष्ट्रीय कैलेंडर

**National Chemical Laboratory** : राष्ट्रीय रसायन प्रयोगशाला

**National Colours** : national flag, ensign or standard [Ind sch., art. 35, Geneva Conventions Act] राष्ट्रीय ध्वज

**National Commission for Scheduled Castes** : [art. 338, margin, const.] राष्ट्रीय अनुसूचित जाति आयोग

**National Commission for Scheduled Tribes** : [art. 338A, margin, const.] राष्ट्रीय अनुसूचित जनजाति आयोग

**National Committee** : [s. 80G(2)(a)(ii), Income-tax Act] राष्ट्रीय समिति

**National Council** : राष्ट्रीय परिषद्

**National Council for Clinical Establishments** : [ch. 2 and s. 3(1), Clinical Establishments (Registration and Regulation) Act] राष्ट्रीय नैदानिक स्थापन परिषद्

**National Council for Educational Research and Training** : राष्ट्रीय शैक्षणिक अनुसंधान तथा प्रशिक्षण परिषद्

**National Council for Training in Vocational Trade** : [s. 2(1), Apprentices Act] व्यावसायिक प्रशिक्षण की राष्ट्रीय परिषद्

**national debt** : राष्ट्रीय ऋण

**National Defence Academy** : राष्ट्रीय रक्षा अकादमी

**National Defence Bonds** : [s. 193(i), Income-tax Act] राष्ट्रीय रक्षा बांड; राष्ट्रीय रक्षा बंधपत्र

**National Defence College** : राष्ट्रीय रक्षा कालेज

**National Defence Fund** : [s. 80G(2)(a)(i), Income-tax Act] राष्ट्रीय रक्षा कोष

**National Defence Gold Bonds** : [s. 2(14)(iv), Income-tax Act] राष्ट्रीय रक्षा स्वर्ण बांड; राष्ट्रीय रक्षा स्वर्ण बंधपत्र

**National Defence Loan** : [s. 193(ia), Income-tax Act] राष्ट्रीय रक्षा ऋण

**national development** : [s. 5, Indian Statistical Institute Act] राष्ट्रीय विकास

**national economic development** : [preamble, Additional Emoluments (Compulsory Deposit) Act] राष्ट्र का आर्थिक विकास

**national economy** : राष्ट्रीय अर्थव्यवस्था

**national emblem** : [s. 123(3), Representation of the People Act, 1951] राष्ट्रीय संप्रतीक

**National Extension Development Block** : राष्ट्रीय विस्तार विकास खंड

**National Film Archives of India** : भारत का राष्ट्रीय फिल्म अभिलेखागार

**National Fire Service College** : राष्ट्रीय अग्नि-शमन सेवा कालेज

**national flag** : a flag serving as distinctive emblem of a particular nation [s. 57(8), Indian Evidence Act and art. 51A(a), Const.] राष्ट्रीय ध्वज; राष्ट्रध्वज

**National Food Technological Research Institute** : राष्ट्रीय खाद्य प्रौद्योगिकी अनुसंधान संस्थान

**National Fundamental Education Centre** : राष्ट्रीय मूलभूत शिक्षा केंद्र

**National Geophysical Research Institute** : राष्ट्रीय भूभौतिकी अनुसंधान संस्थान

**National Green Tribunal** : [hdg., National Green Tribunal Act] राष्ट्रीय हरित अधिकरण

**National Guild** : राष्ट्रीय शिल्पिक संघ

**national highway** : [art. 257(2), prov., Const.] राष्ट्रीय जलमार्ग

**national importance** : [preamble, Institutes of Technology Act and art. 49, Const.] राष्ट्रीय महत्व

**national income** : राष्ट्रीय आय

**National Industrial Development Corporation** : राष्ट्रीय औद्योगिक विकास निगम

**National Institute for Visually Handicapped, Dehradun** : राष्ट्रीय चक्षु विकलांग संस्थान, देहरादून

**National Institute of Audio-visual Education** : राष्ट्रीय दृश्य श्रव्य संस्थान

**National Institute of Basic Education** : राष्ट्रीय बुनियादी शिक्षा संस्थान

**National Institute of Communicable Diseases** : राष्ट्रीय संचारी रोग संस्थान

**National Institute of Criminology and Forensic Science** : राष्ट्रीय अपराध विज्ञान और न्यायालयिक विज्ञान संस्थान

**National Institute of Education** : राष्ट्रीय शिक्षा संस्थान

**National Institute of Medical Research** : राष्ट्रीय चिकित्सा अनुसंधान संस्थान

**National Institute of Sports, Patiala** : राष्ट्रीय क्रीडा संस्थान, पटियाला

**National Insurance Scheme** : राष्ट्रीय बीमा स्कीम

**national integration** : [sch., Jawaharlal Nehru University Act] राष्ट्रीय एकता

**national language** : राष्ट्रीय भाषा

**national law** : [sch. I, item 1, Arbitration (Protocol and Convention) Act] राष्ट्रीय विधि

**national law of the State** : [sch. III, Foreign Awards (Recognition and Enforcement) Act] राज्य की राष्ट्रीय विधि

**National Library** : [s. 2, Imperial Library (Change of Name) Act] राष्ट्रीय पुस्तकालय

**national life** : [art. 38(1), Const.] राष्ट्रीय जीवन

**National Metallurgical Laboratory** : राष्ट्रीय धातुकर्म प्रयोगशाला

**National Museum** : राष्ट्रीय संग्रहालय

**National Physical Laboratory** : राष्ट्रीय भौतिक प्रयोगशाला

**National Plan Certificate** : [s. 10(15)(ii), Income-tax Act] राष्ट्रीय योजना पत्र

**National Plans Savings Certificate Clerk** : राष्ट्रीय योजना बचतपत्र लिपिक

**national priorities** : [long title, Industrial Development Bank of India Act] राष्ट्रीय पूर्विकताएं

**National Productivity Council** : राष्ट्रीय उत्पादकता परिषद्

**National Project Construction Corporation** : राष्ट्रीय परियोजना निर्माण निगम

**National Research Development Corporation of India** : भारत का राष्ट्रीय अनुसंधान विकास निगम

**National Rural Credit (Long Term Operation) Fund** : [s. 18(1)(b), National Bank for Agriculture and Rural Development Act] राष्ट्रीय ग्रामीण प्रत्यय (दीर्घकालिक प्रवर्तन) निधि

**National Sample Survey** : राष्ट्रीय नमूना सर्वेक्षण

**National Savings Certificate (First Issue)** : [s. 112A, Income-tax Act] राष्ट्रीय बचतपत्र (प्रथम निर्गम)

**National Savings Commissioner** : राष्ट्रीय बचत आयुक्त

**National Savings Organisation** : राष्ट्रीय बचत संगठन

**National Savings Scheme** : राष्ट्रीय बचत योजना ; राष्ट्रीय बचत स्कीम

**national security guard** : [title, s. 1(1), N.S.G. Act] राष्ट्रीय सुरक्षक

**national service** : [4th sch., item 5(2), Income-tax Act and art. 51A(d), Const.] राष्ट्रीय सेवा

**national service, to render** : [art. 50A(d), Const.] राष्ट्र की सेवा करना

**National Services Tribunal** : राष्ट्रीय सेवा अधिकरण

**national shipping** : [preamble, Jayanti Shipping Company (Acquisition of Shares) Act] राष्ट्रीय पोत परिवहन

**National Small Industries Corporation** : राष्ट्रीय लघु उद्योग निगम

**National Song** : राष्ट्रगान

**National Stadium** : राष्ट्रीय स्टेडियम

**National struggle for freedom** : [art. 51A(b), Const.] स्वतंत्रता के लिए राष्ट्रीय आंदोलन

**National Sugar Institute** : राष्ट्रीय शर्करा संस्थान

**National Symbol** : [s. 123(3), Representation of the People Act, 1951] राष्ट्रीय प्रतीक

**National Symbol, appeal to** : राष्ट्रीय प्रतीक की दुहाई

**National Test House** : राष्ट्रीय परीक्षण गृह

**National Trade Certificate** : राष्ट्रीय व्यवसाय प्रमाणपत्र

**National Tribunal** : [s. 2(11), Industrial Disputes Act] राष्ट्रीय अधिकरण

**National Waterways** : [art. 257(2), Const.] राष्ट्रीय जलमार्ग

**nationalisation** : [preamble, General Insurance (Emergency Provisions) Act] राष्ट्रीयकरण

**nationalised bank** : [s. 224A(2), expln. (b), Companies Act] राष्ट्रीयकृत बैंक

**nationalism** : favouring or striving after the unity, independence, interests or domination of a nation राष्ट्रवाद

**nationality** : membership of a particular nation or the fact or state of belonging to a nation राष्ट्रिकता ; राष्ट्रीयता

**nationality law** : राष्ट्रिकता विधि

**nationality of origin** : [s. 592(2)(a)(i), Companies Act] उद्भव की राष्ट्रिकता

**nationhood** : state or fact of being a nation राष्ट्रियता ; राष्ट्रता

**nations, law of** : [1st sch., art. 63, Geneva Conventions Act] राष्ट्रों की विधि

**nation-wide programme** : [s. 16(2)(h), Water (Prevention and Control of Pollution) Act] राष्ट्रव्यापी कार्यक्रम

**native** : 1. belonging to a place by birth [s. 2(d), Indian Succession Act] मूल निवासी ; 2. used by the British to denote Indian in legislation etc. भारतीय ; देशी

**native father** : [s. 3(5), Indian Divorce Act] देशज पिता

**native Government** : [s. 7(2), Pensions Act] भारतीय सरकार ; देशी सरकार

**native language** : देशीय भाषा

**native of India** : [s. 2(d), Indian Succession Act] भारत का मूल निवासी

**native State** : a former territorial division of India not constituting an integral part of British India but ruled by its own prince [s. 113, Indian Evidence Act] भारतीय राज्य ; देशी राज्य

**natural** : 1. innate; based upon the innate moral feelings of mankind [s. 13(d), C.P.C.] नैसर्गिक ; 2. taking place in accordance with the ordinary course of nature [s. 114, Indian Evidence Act] प्राकृतिक ; प्रकृत्या

**natural born** : [3rd sch. (5), Indian Succession Act] अकृत्रिम संतान

**natural calamity** : प्राकृतिक विपत्ति

**natural condition** : [s. 7, expln., Indian Easements Act] प्राकृतिक स्थिति

**natural decay, subject to** : liable to deterioration which takes place in accordance with the ordinary course of nature [s. 85(2), Cr. P.C.] प्रकृत्या क्षयशील

**natural decomposition** : [s. 9B, expln., Drugs and Cosmetics Act] प्राकृतिक विघटन

**natural deposit** : [s. 35E(2), Income-tax Act] प्राकृतिक निक्षेप

**natural event** : occurrence taking place or operating in accordance with the ordinary course of nature प्राकृतिक घटना

**natural forces** : प्राकृतिक शक्तियां ; प्रकृति के बल

**natural gas** प्राकृतिक रूप

**natural gas gasoline** : [s. 2(m), Oil Industry (Development) Act] प्राकृतिक गैस पेट्रोल

**natural guardian** : [Or. 32, r. 3(4), C.P.C.] नैसर्गिक संरक्षक

**natural guardianship** : [s. 7, Hindu Minority and Guardianship Act] नैसर्गिक संरक्षकता

**natural justice** : justice based upon the innate moral feeling of mankind [s. 13(d), C.P.C.] नैसर्गिक न्याय

**natural love and affection** : [s. 25(1), Indian Contract Act] नैसर्गिक प्रेम और स्नेह

**natural market** : [s. 2(e), Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act] प्राकृतिक बाजार

**natural person** : a human being as distinguished in law from an artificial or juristic person [s. 2(19), Estate Duty Act] प्रकृत व्यक्ति

**natural resources** : प्राकृतिक साधन

**natural state** : [s. 2(e), Oil Industry (Development) Act] प्राकृतिक अवस्था

**natural stream** : a stream flowing in a defined bed or channel; one formed by the natural flow of the water, as determined by the general superficies or conformation of the surrounding country प्राकृतिक सरिता

**naturalisation** : the act or process of naturalising [s. 6, Indian Citizenship Act and VIIIth sch., list 1, item No. 17, Const.] देशीयकरण

**naturally** : by natural or inherent character [s. 16, Indian Evidence Act] ; स्वभावतः ; प्राकृतिक रूप से

**nature** : 1. the material world; the creative and regulative physical power which is conceived as operating in the physical world and is the immediate cause of all its phenomenon; the inherent power or force by which the physical and mental activities of man are sustained; the inherent and inseparable combination of properties essentially pertaining to anything and giving it its fundamental character [s. 18(1), prov., C.P.C.] प्रकृति ; 2. kind; order [s. 96(1)(f), Employees' State Insurance Act] प्रकार ; 3. character [s. 13(4)(g), Central Sales Tax Act] स्वरूप

**nature and character** : [sch., art. IV(6), Indian Carriage of Goods by Sea Act] प्रकृति और लक्षण

**nature and composition** : [s. 2(18)(ab), Income-tax Act] प्रकृति तथा गठन

**nature and degree of the offence** : [s. 74, Air Force Act] अपराध की प्रकृति और मात्रा

**nature and extent** : [s. 96(1)(f), Employees' State Insurance Act] प्रकार और परिमाण

**nature and quantum of activity** : [s. 228(4)(d), Companies Act] कार्यवाही की प्रकृति और मात्रा

**nature and stage of the judicial proceeding** : न्यायिक कार्यवाही की प्रकृति और प्रक्रम

**nature and value of the suit** : character and monetary worth of the action [s. 18(1), prov., C.P.C.] वाद की प्रकृति और मूल्य

**nature, civil** : of a civil character as opposed to criminal character सिविल प्रकृति

**nature, evidence of a highly technical** : अतिगहन शास्त्रीय प्रकृति का साक्ष्य ; अत्यंत तकनीकी प्रकृति का साक्ष्य

**nature of act** : कार्य की प्रकृति

**nature of agency** : [s. 190, heading, Indian Contract Act] अभिकरण की प्रकृति ; अभिकरण का प्रकार

**nature of commission** : [s. 280-I, Income-tax Act] कमीशन का प्रकार

**nature of debt** : [s. 128(2)(f)(i), C.P.C.] ऋण की प्रकृति

**nature of interest** : [s. 6(h), T.P. Act] हित की प्रकृति

**275 nature of partnership** : [sch. II, heading, ~~navigational aids~~

Act] भागीदारी की प्रकृति ; भागीदारी का प्रकार

**nature of proceeding** : कार्यवाही की प्रकृति

**nature of the case** : the character and circumstances of the particular case [s. 66(2), Indian Evidence Act] मामले की प्रकृति

**nature of the claim** : [Or. 7, r. 9(1), C.P.C.] दावे की प्रकृति

**nature of the information** : [s. 173(2)(i)(a), Cr. P.C.] इत्तिला का स्वरूप

**nature of the relief** : [s. 51(e), C.P.C.] अनुतोष की प्रकृति

**nature of trade** : [s. 2(13), Income-tax Act] व्यापार की प्रकृति

**nature of transaction** : [s. 52, Indian Contract Act] संव्यवहार की प्रकृति

**nature or tendency of the words** : [s. 96(3), Cr. P.C.] शब्दों की प्रकृति या प्रवृत्ति

**nautil surveyors** : [s. 9(2), Merchant Shipping Act] नौ-सर्वेक्षक

**naval** : of or pertaining to, connected with , characteristic of or used in, the navy नौसैनिक ; नौसेना

**naval adviser** : नौसेना सलाहकार

**naval architect** : [s. 37(1), prov., (a), Architects Act] पोत वास्तुविद्

**naval attache** : नौसेना अताशे

**naval custody** : [s. 3(12), Navy Act] नौसैनिक अभिरक्षा

**naval demonstration** : नौसैनिक प्रदर्शन

**naval detention quarters** : [s. 150(1), Navy Act] नौसैनिक निरोध क्वार्टर

**naval discipline** : नौसैनिक अनुशासन

**naval force** : navy [s. 132(3)(a), Cr. P.C.] नौसेना बल

**naval law** : नौसेना विधि ; नौसेना संबंधी विधि

**naval men** : members of naval forces [Or. 28, heading, C.P.C.] नौसैनिक

**naval operation** : नौसैनिक संक्रिया

**Naval Organisation of India** : [s. 3(14), Navy Act] भारत का नौसैनिक संगठन

**naval pensioner** : [s. 6(g), T.P. Act] नौसैनिक पेंशनभोगी

**naval tribunal** : [s. 3(15), Navy Act] नौसैनिक अधिकरण

**navigable** : admitting of being navigated; affording passage for ships or boats [s. 431, I.P.C.] नाव्य

**navigable channel** : [s. 431, I.P.C.] नाव्य जलसरणी

**navigable river** : [s. 17(2), Land Acquisition Act] नाव्य नदी

**navigable water** : [s. 3(3), Indian Railways Act and s. 2(2), Inland Vessels Act] नाव्य जल

**navigate any vessel** : [s. 280, I.P.C.] किसी जलयान को चलाना

**Navigating Officer** : नौपरिवाहक आफिसर ; नौपरिवाहक अधिकारी

**navigation** : the science or art of conducting ships or aircraft from one place to another; the method of determining position, course and distance travelled over the surface of the earth by the principles of geometry and astronomy and other devices [s. 52(2)(j), Inland Vessels Act] नौपरिवहन ; नौचालन ; संचालन ; दिक्चालन

**navigation, aerial** : [s. 3(1)(o)(i), Civil Defence Act] विमान संचालन ; विमान-दिक्चालन

**navigation or security of the convoy** : [s. 8(1), Navy Act] कानवाय का नौपरिवहन या सुरक्षा

**navigation under sails** : पालों द्वारा नौचालन

**navigation works** : [s. 22(2)(ii), Damodar Valley Corporation Act] नौपरिवहन संकर्म

**navigational aids** : [s. 5(1), Konkan Passenger Ships (Acquisition) Act] नौपरिवहन सहायक सामग्री ; [s. 12(5), International Airports Authority Act] दिक्चालन संबंधी सहायता

**navigational chart** : नौपरिवहन संबंधी चार्ट

**navigational purpose** : [s. 6(1), *Konkan Passenger Ships (Acquisition) Act*] नौपरिवहन प्रयोजन

**navigator** : one who navigates; a sailor or seaman, especially one skilled in the art of navigation नौपरिवाहक; नौचालक; नैविगेटर

**navy** : a regularly organised and maintained naval force [s. 57(3), *Indian Evidence Act*] नौसेना

**naya paisa series** : [s. 13(4), *Indian Coinage Act*] नया पैसा श्रृंखला

**Nazir** : a supervisor; an officer employed in a judicial court; a sheriff; a bailiff नाज़िर

**near** : in close proximity; at a short distance [s. 40(1)(e), *Cr. P.C.*] निकट; पास; समीप

**near at hand** : [s. 38, *Cr. P.C.*] पास में

**nearest ascertainable equivalent thereof** : [s. 14(1)(b), *Customs Act*] उसका अभिनिश्चित किया जा सकने वाला निकटतम समतुल्य

**nearest of kin** : [s. 93, *Indian Succession Act*] निकटतम संबंधी

**nearest place of public resort** : [2<sup>nd</sup> sch., item 41(1), *prov.*, *Income-tax Act*] निकटतम सार्वजनिक अभिगम स्थान

**nearest to one third** : [s. 256(1), *Companies Act*] एक - तिहाई के निकटतम

**nearly resembles** : [s. 2(1)(d), *Trade and Merchandise Marks Act*] निकट सादृश्य है

**nearly resembles, too** : [s. 20(2), *Companies Act*] अति सादृश्य है

**nearness of kin** : रक्त संबंध की निकटता

**necessaries** : items that cannot be done without आवश्यक वस्तुएं; आवश्यक सामग्री

**necessarily and exclusively** : [s. 10(14), *Income-tax Act*] आवश्यकतः और अनन्यतः

**necessary** : that cannot be done without [s. 9(1), *Cr. P.C.*] आवश्यक; आवश्यक वस्तु

**necessary action** : आवश्यक कार्रवाई

**necessary expenses** : आवश्यक व्यय

**necessary implication** : the requisite process of involving or fact or being in some condition etc. [Or. 8, r. 5, *C.P.C.*] आवश्यक विवक्षा

**necessary or desirable** : [art. 140, *Const.*] आवश्यक या वांछनीय

**necessary or proper** : [s. 280ZE(2)(i), *Income-tax Act*] आवश्यक या उचित

**necessary party** : a party without impleading whom a claim cannot be legally settled by court [Or. 32, r. 13(1), *C.P.C.*] आवश्यक पक्षकार

**necessary steps** : [s. 19J(4), *Inland Vessels Act*] आवश्यक कदम

**necessary wearing apparel** : [s. 60(1), *prov.*, (a), *C.P.C.*] पहनने के आवश्यक वस्त्र

**necessity** : the quality or state or fact of being necessary; great need; something that is necessary आवश्यकता

**necessity, legal** : वैध आवश्यकता

**necessity of discipline** : [s. 117(1), *Air Force Act*] अनुशासनिक आवश्यकता

**need has arisen** : [art. 115(1)(a), *Const.*] आवश्यकता पैदा हो गई है

**needed for public purpose** : [s. 17(1), *Land Acquisition Act*] लोक प्रयोजन के लिए आवश्यक

**needful** : आवश्यक कार्रवाई

**needlessly** : without any necessity [s. 152, *Indian Evidence Act*] अनावश्यक तौर पर; अनावश्यक रूप से

**needlessly interfere** : [s. 108, *Indian Railways Act*] अनावश्यक रूप से हस्तक्षेप करना

**negate the expression of an opinion** : राय के दिए जाने को अर्थहीन करना; राय को अर्थहीन बनाना/करना

**negative** : 1. that expresses or implies or contains negation [Or. 14, r. 6, *C.P.C.*] नकारात्मक; 2. to refuse to accept; to demonstrate the falsity of; to contradict [s. 62, *Sale of Goods Act*] नकार करना; नकारना; 3. photographic image that reproduces the bright parts of the photographed subject as dark areas and the dark parts as light areas, that is usually on a transparent material on which this image is produced [s. 2(t), *Copyright Act*] नेगेटिव

**negative agreement** : [s. 42, *Specific Relief Act*] नकारात्मक करार

**negative posting** : विभेद प्रविष्टियां

**neglect** : to disregard; to pay little or no attention to; to fail to perform, render, discharge (a duty) to take (a precaution) [s. 27, *ill. (a)*, *T.P. Act*] उपेक्षा करना

**neglect of duty** : [s. 14, *Religious Endowments Act*] कर्तव्य उपेक्षा

**neglect or misconduct** : [s. 27, *Manipur (Hill Areas) District Councils Act*] उपेक्षा या अवचार

**neglect to exercise (an animal)** : (पशु को) घुमाने-फिराने की उपेक्षा करना

**neglected or delinquent children** : [preamble, *Children Act*] उपेक्षित या अपचारी बालक

**negligence** : want of attention to what ought to be done or looked after; lack of proper care in doing something; omission to do something which a reasonable man, guided upon the considerations which ordinarily regulate the conduct of human affairs, would do, or doing something which a prudent and reasonable man would not do [s. 81, *ill. (a)*, *I.P.C.*] उपेक्षा

**negligence, contributory** : the act or omission amounting to want of ordinary care on the part of the complaining party which concurring with defendant's negligence, is proximate cause of injury योगदायी उपेक्षा

**negligent driving** : [sch. 1, *app. A, form No. 30, heading. C.P.C.*] उपेक्षापूर्वक गाड़ी चलाना

**negligent, habitually** : [s. 14, *ill. (n)*, *Indian Evidence Act*] अभ्यासतः उपेक्षावान

**negligent pilotage** : [s. 20(2), *Ist. Sch.*, *Indian Carriage by Air Act*] उपेक्षापूर्वक विमान चालन

**negligently** : in a negligent manner [s. 3(22), *General Clauses Act*] उपेक्षा से; उपेक्षापूर्वक

**negotiable** : capable of being negotiated, transferable or assignable in the course of business from one person to another [s. 137, *T.P. Act*] परक्राम्य

**negotiable air way bill** : any written securities which may be transferred by indorsement and delivery or by delivery merely, so as to vest in the indorsee the legal title and thus enable him to sue thereon in his own name [item 15(3), 2<sup>nd</sup> sch., *Indian Carriage by Air Act*] परक्राम्य विमान मार्गपत्र

**negotiable instrument** : [s. 13(1), *Negotiable Instruments Act*] परक्राम्य लिखत

**negotiability** : [s. 7, *Indian Securities Act*] परक्राम्यता

**negotiability of currency** : [long title, *Legal Tender (Inscribed Notes) Act*] करेंसी की परक्राम्यता

**negotiate** : 1. to transfer for value by delivery or indorsement [s. 464, *expln. 1, ill. (b)*, *I.P.C.*] परक्रामण करना; 2. to hold intercourse; to bargain or trade; to conduct communications or conferences बातचीत करना; वार्ता करना

**negotiate managed access** : [s. 7(2)(k), *Chemical Weapons Convention Act*] लक्ष्यप्राप्ति पैठ के लिए वार्ता करना

**negotiated contract** : बातचीत से तय की गई संविदा

**negotiated sale** : बातचीत से तय किया गया विक्रय

**negotiating** : [s. 88(e), *Indian Trusts Act*] बातचीत करना; वार्ता करना

**negotiating skill** : समझौता कराने की कुशलता

**negotiating State** : वार्ताकारी राज्य

**negotiaton** : a business transaction वार्ता ; the action of negotiating; the process of being negotiated [s. 48, *Negotiable Instruments Act*] परक्रामण ; बातचीत

**negotiations, antecedent** : [s. 6(3)(b), *Hire-Purchase Act*] पूर्ववर्ती बातचीत

**negotiations, ante-nuptial** : [s. 40, *Indian Divorce Act*] विवाहपूर्व व्यवस्थापन

**neighbourhood** : [s. 21, *Indian Forest Act*] आसपास ; पड़ोस

**neighbouring place** : [s. 177(b), *I.P.C.*] पड़ोस का गांव ; आसपास का गांव ; पड़ोस का स्थान

**neighbouring State** : [s. 3(8)(b)(iii), *General Clauses Act*] पड़ोसी राज्य

**neither party** : [Or. 9, r. 3, *C.P.C.*] कोई भी पक्षकार नहीं

**nephew** : the son of a brother or sister or brother-in-law or sister-in-law [s. 46, *margin, Indian Succession Act*] नेफ्यू

**nephew, great** : a grandson of one's brother or sister [s. 28, *ill. (ii), Indian Succession Act*] ग्रेट नेफ्यू

**nephrology** : [1st sch., *Indian Medical Council Act*] वृक्क विज्ञान

**nepotism** : भाई-भतीजावाद

**nerve** : [pt. IV(A), item 6(c)(ii), *Chemical Weapons Convention Act*] तंत्रिका

**nervous shock** : an action lies for nervous shock and bodily illness or disorder supervening on it, though the shock was caused not by the application of physical force to the body of the sufferer but by words or acts calculated to cause emotional disturbances like fear, sorrow or distress to him. Injury to health due to nervous shock is a form of bodily harm for which damages may be claimed. But for the defendant to be liable he must owe a duty to the plaintiff to take care with respect to him and the fact that the plaintiff would suffer injury from nervous shock as a result of the defendant's act must have been reasonably foreseen by him, and the plaintiff must have been within the area of potential-danger तंत्रिकीय आघात

**net** : free from all charges and deductions शुद्ध (नेट)

**net adjustments** : शुद्ध समायोजन

**net aggregate amount** : [s. 212(3)(c)(ii), *Companies Act*] शुद्ध संकलित रकम

**net assets** : शुद्ध आस्तियां

**net consideration** : pure consideration [s. 11(1A)(a)(i), *Income-tax Act*] शुद्ध प्रतिफल

**net differences** : शुद्ध अंतर

**net ex-factory sale price in bulk** : [s. 88(5), *Patents Act*] कारखाना-द्वारा थोक शुद्ध विक्रय कीमत

**net fixed assets** : शुद्ध स्थिर आस्तियां

**net loss** : शुद्ध हानि

**net owned fund** : [s. 29A, *National Housing Bank Act*] शुद्ध स्वामित्वाधीन निधि

**net proceeds** : proceeds free from all charges and deductions [Or. 34, r. 6, *C.P.C.* and art. 279(1), *Const.*] शुद्ध आगम

**net profits** : [s. 62, *Indian Trusts Act*] शुद्ध लाभ

**net profits of the company** : [s. 199(1), *Companies Act*] कंपनी के शुद्ध लाभ

**net result** : अंतिम फल ; अंतिम परिणाम

**net revenue account** : शुद्ध राजस्व लेखा

**net sum** : a sum free from or not subject to any deduction शुद्ध राशि

**net tonnage** : [sch. II(vi)(b), *Workmen's Compensation Act*] शुद्ध टनधारिता

**net total** : शुद्ध जोड़ ; शुद्ध योग

**net total income** : कुल शुद्ध आय

**net value** : [s. 7(2)(a), *Wealth-tax Act*] शुद्ध मूल्य

**net wealth** : [s. 21(5), *Wealth-tax Act*] शुद्ध धन

**net weight** : शुद्ध भार

**net worth** : [s. 3(1)(ga), *Sick Industrial Companies (Special Provisions) Act* and s. 47(xii) *expln., Income-tax Act*] शुद्ध मालियत; [s. 49(2d), *expln., Income-tax Act*] शुद्ध मूल्य

**netting agreement** : [s. 2(1), *Factoring Regulation Act*] नेटिंग करार

**neuro-surgery** : [1st sch., *Indian Medical Council Act*] तंत्रिका शल्य विज्ञान

**neutral** : [s. 301(1)(e), *Companies Act*] तटस्थ

**neutral material** : निष्प्रभावी पदार्थ

**neutral powers** : [1st sch., art. 4, *Geneva Conventions Act*] तटस्थ शक्तियां

**neutral State** : [s. 62(e), *Army Act*] तटस्थ राज्य

**neutralisation of rise in consumer price index** : उपभोक्ता मूल्य सूचकांक में वृद्धि का निष्प्रभावीकरण

**nevertheless** : in spite of that ; yet ऐसा होने पर भी

**new arrangement** : [s. 133, *ill. (d), Indian Contract Act*] नया ठहराव

**new contract** : [s. 62, *ill. (c), Indian Contract Act*] नई संविदा

**new co-operative bank** : [s. 2(kk), *Deposit Insurance and Credit Guarantee Corporation Act*] नया सहकारी बैंक

**new discharge** : [s. 25(8)(b), *Water (Prevention and Control of Pollution) Act*] नए निस्सरण

**new ground of claim** : [Or. 6, r. 7, *C.P.C.*] दावे का नया आधार

**new items of expenditure** : खर्च की नई मदें

**new member** : [s. 2(c), *Salaries and Allowances of Members of Parliament Act*] नया सदस्य

**new pension code** : [s. 29A(a), *Estate Duty Act*] नई पेंशन संहिता

**new premium** : नवीन प्रीमियम ; नया प्रीमियम

**new premium cash register** : नवीन प्रीमियम रोकड़ रजिस्टर

**new service** : नवीन सेवा ; नई सेवा

**new township** : [s. 2(c), *Faridabad Development Corporation Act*] नया नगर

**new trial** : trial afresh [s. 464(2)(b), *Cr. P.C.*] नया विचारण

**new trial upon an amended charge** : संशोधित आरोप पर नया विचारण

**newly set up** : [s. 3(d), *Income-tax Act*] नए चलाए गए

**news agency** : [s. 2(d), *Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act*] समाचार एजेंसी

**news editor** : समाचार संपादक

**newspaper** : a periodical publication containing intelligence of passing events [s. 81, *Indian Evidence Act*] समाचारपत्र

**newspaper circulating in the district** : [s. 154(1), *Companies Act*] समाचारपत्र जिसका चलन जिले में है

**newspaper establishment** : समाचारपत्रीय स्थापन ; समाचारपत्र-स्थापन

**newspaper insurance** : [6<sup>th</sup> sch., item (16), *Income-tax Act*] समाचारपत्रिक बीमा

**newsprint** : [s. 2(a)(vii), *Essential Commodities Act*] अखबारी कागज़

**news reel** : समाचार फिल्म

**news reporter** : समाचारदाता

**news sheet** : [s. 3(2)(7)(a), *Defence and Internal Security of India Act*] समाचारपत्रक

**next** : 1. coming directly after another [s. 48(a), *Indian Partnership Act*] तत्पश्चात् ; 2. the nearest [s. 137(5), *Army Act*]

निकट ; निकटतम ; [s. 30(a), Representation of the People Act, 1951] निकटतम ; 3. immediately following in order [s. 246(4), Cr. P.C.] अगला ; आगामी ; [s. 246(6), Cr. P.C.] फिर ; ठीक आगे ; ठीक पश्चात् ; ठीक बाद का

**next below dismissal** : [s. 78, Air Force Act] पदच्युति से ठीक नीचे

**next below rule** : तन्निम्न संबंधी नियम ; ठीक नीचे का नियम

**next day afterwards** : निकट आगामी दिन ; ठीक आगामी दिन ; ठीक बाद का दिन

**next following** : immediately following [s. 55, T.P. Act] ठीक नीचे लिखे ; [s. 108, T.P. Act] निम्नलिखित ; [s. 14(5), Industrial Finance Corporation Act and s. 23(1), Copyright Act] ठीक आगामी ; ठीक बाद का

**next following, date** : [s. 314(2), Companies Act] निकटतम अनुवर्ती तारीख ; ठीक बाद की तारीख

**next following the financial year, assessment year** : [s. 211(1)(i), Income-tax Act] वित्तीय वर्ष के ठीक बाद का निर्धारण वर्ष

**next friend** : a person who is admitted or appointed by a court as a special guardian to act for the benefit of a minor or any person not sui juris; the guardian of a plaintiff in a case [Or. 32, r. 1, C.P.C.] वादमित्र

**next friend of the minor** : अप्राप्तवय का वादमित्र

**next general election** : आगामी साधारण निर्वाचन

**next hearing** : [s. 246(4), Cr. P.C.] अगली सुनवाई

**next hereinafter mentioned** : इसमें इसके ठीक पश्चात् वर्णित ; इसमें इसके ठीक पश्चात् उल्लिखित

**next in rank** : [s. 2(o), Cr. P.C.] पंक्ति में ठीक नीचे

**next in seniority** : ज्येष्ठता में उससे ठीक नीचे

**next of kin** : [plaint No. 43, para 1, C.P.C.] निकटतम कुल्य ; [s. 1, Indian Soldiers (Litigation) Act and ss. 54(d) and 93, Indian Succession Act] निकट संबंधी

**next preceding** : [s. 10(1), Land Acquisition Act] पूर्ववर्ती ; पिछला ; ठीक पहले का ; ठीक पूर्ववर्ती

**next senior officer** : उसके ठीक नीचे का ज्येष्ठ आफिसर

**next subordinate officer** : [Or. 28, r. 1(2), C.P.C.] ठीक निचला अधीनस्थ आफिसर ; ठीक निचला अधीनस्थ अधिकारी

**next succeeding** : [s. 30(a), Representation of the People Act, 1951] निकटतम उत्तरवर्ती ; [s. 137(5), Army Act] निकट आगामी ; ठीक बाद का

**next succeeding day** : [s. 39(1)(a), Representation of the People Act, 1951] निकटतम उत्तरवर्ती दिन ; ठीक अगला दिन

**next succeeding meeting** : [s. 193(1)(a), Companies Act] ठीक उत्तरवर्ती अधिवेशन ; ठीक बाद का अधिवेशन

**next superior officer** : [s. 26(2), Air Force Act] अगला वरिष्ठ आफिसर

**nickel ores** : निकल अयस्क

**Nidhi and Mutual Benefit Society** : [s. 620A(1), heading, Companies Act] निधि और पारस्परिक फायदा सोसाइटी

**niece** : 1. brother's daughter भतीजी ; 2. sister's daughter भौजी ; 3. a daughter of one's brother or sister or brother-in-law or sister-in-law [s. 46, margin, Indian Succession Act] नीस

**night duty section** : रात्रि ज्यूटी अनुभाग

**night shift** : [1st sch., item 2, expln. 1, Employees' State Insurance Act] रात्रि पारी

**night soil** : [sch., item 2, Fort William Act] विच्छा

**nihil quod est inconveniens est licitum** : nothing which is inconvenient is lawful जो असुविधाजनक है वह विधिपूर्ण नहीं है

**nil** : कुछ नहीं ; शून्य

**nil rate of duty, at the** : शून्य दर पर शुल्क

**N.O.C. (not otherwise classified)** : [rule No. 3(1), Red Tariff No. 19] अन्य

**no account shall be taken** : [art. 108(2), Const.] हिसाब में नहीं लिया जाएगा

**no appeal shall lie** : [s. 372, Cr. P.C.] कोई अपील न होगी ; कोई अपील न हो सकेगी

**no Bill for the purpose shall be introduced** : [art. 3, prov., Const.] इस प्रयोजन के लिए कोई विधेयक पुरःस्थापित नहीं किया जाएगा

**no charge shall fall** : [sch., item 1(4)(i), University of Hyderabad Act] कोई प्रभार नहीं देना होगा

**no claim certificate** : कोई दावा न करने का प्रमाणपत्र

**no confidence motion** : अविश्वास प्रस्ताव

**no demand certificate** : बेबाकी प्रमाणपत्र

**no disallowance shall be made** : [s. 40A(3), prov., Income-tax Act] कोई अननुज्ञापन नहीं किया जाएगा

**no execution shall be issued** : [Or. 30, r. 9, C.P.C.] कोई भी निष्पादन जारी नहीं किया जाएगा

**no longer** : [art. 172(1), Const.] इससे अधिक नहीं

**no longer in existence** : [s. 41(5), Income-tax Act] अस्तित्व में न रहना

**no objection certificate** : a certificate indicating that there is no objection आक्षेप न होने का प्रमाणपत्र ; निराक्षेप प्रमाणपत्र

**no settlement is arrived at** : कोई परिनिर्धारण नहीं होता है

**no title to the goods** : [s. 166, Indian Contract Act] माल पर कोई हक नहीं

**no work no pay** : काम नहीं तो वेतन नहीं

**no work strike** : कामबंदी हड़ताल

**noble ideal** : [art. 51A(b), Const.] उच्च आदर्श

**nodal agency** : [s. 70A(1), Information Technology Act] नोडल अभिकरण

**noil** : short fibre removed during the combing of a textile fibre and spun into yarn for cloth [s. 3(f), Central Silk Board Act] गट्टी

**noisome vegetation** : [s. 141(1)(iii), Cantonments Act] हानिकर वनस्पति

**Nomadic Tribes Welfare Officer** : यायावरी जाति कल्याण अधिकारी

**nomenclature** : नाम पद्धति

**nominal** : 1. existing in name only as distinguished from real or actual नाममात्र ; 2. of the nature of, consisting in, pertaining or relating to, a name or names (as opposed to things) नामीय ; अकलित ; 3. stated or expressed अभिहित

**nominal amount** : [s. 94(6)(c), Income-tax Act] अभिहित रकम

**nominal damages** : नाममात्र नुकसानी

**nominal horse power** : [s. 22A(1)(a), Inland Vessels Act] अकलित अश्वशक्ति

**nominal inspection** : नाममात्र का निरीक्षण

**nominal member** : नाममात्र का सदस्य

**nominal or face value** : [s. 19(1), Indian Securities Act] अभिहित या अंकित मूल्य

**nominal purchase money** : [s. 76(2)(b), Companies Act] अभिहित क्रयधन

**nominal rent** : [s. 464, expln. 1, ill. (d), I.P.C.] नाममात्र का भाटक

**nominal share capital** : [s. 566(1), Companies Act] अभिहित अंश (शेयर) पूंजी

**nominal value** : [s. 4(1)(b)(ii), Companies Act] अभिहित मूल्य

**nominate** : to propose formally for an election; to appoint by name नामनिर्देशित करना ; नामनिर्दिष्ट करना ; नामनिर्देशन करना

**nominated authority** : [s. 2(j), *Additional Emoluments (Compulsory Deposit) Act*] नामनिर्दिष्ट प्राधिकारी

**nomination** : 1. the action, process or instance of nominating नामनिर्देशन ; 2. the act, process or an instrument of nominating; an act or right of designating for an office or duty नामांकन

**nomination of candidates** : [s. 21(d), *Manipur (Hill Areas) District Councils Act*] अभ्यर्थियों का नामनिर्देशन

**nomination paper** : [s. 33(4), *prov., Representation of the People Act, 1951*] नामनिर्देशन-पत्र

**nominee** : a person named for any office, duty or position [s. 4(3)(b)(i), *Companies Act*] नामनिर्देशिती

**non-academic staff** : [sch., item 34, *Aligarh Muslim University Act*] अशैक्षणिक कर्मचारिवृन्द

**non-acceptance** : failure or refusal to accept [s. 7, *Negotiable Instruments Act*] अप्रतिग्रहण ; [art. 323(1), *Const.*] अस्वीकृति

**non-acceptance, damages for** : [s. 56, *Sale of Goods Act*] अप्रतिग्रहण के लिए नुकसानी

**non-advertised** : अविज्ञापित

**non-age** : the condition of being under twenty one years and consequently not of age to manage one's property and affairs [preamble, *Indian Majority Act*] अप्राप्तवयता

**non-agricultural purposes** : [6th sch., para.1, sub para(1)(a), *Const.*] कृषि से भिन्न प्रयोजन

**non-apparent** : [s. 5, *Indian Easements Act*] अप्रकट

**non-apparent easement** : [s. 5, *Indian Easements Act*] अप्रकट सुखाचार

**non-appearance** : failure to appear [s. 256(1), *Cr. P.C.*] हाजिर न होना ; गैरहाजिरी ; अनुपस्थिति ; अनुपसंजाति

**non-appearance, consequence of** : गैरहाजिर रहने का परिणाम

**non-appearance of such person** : [s. 31, *Coroners Act*] ऐसे व्यक्ति का हाजिर न होना

**non-applicant** : अनावेदक

**non-attendance** : failure or neglect to attend गैरहाजिरी ; अनुपस्थिति

**non-availability of funds** : निधियों की अप्राप्त्यता

**non-bailable** : not admitting of bail as a matter of right [s. 43(1), *Cr. P.C.*] अजमानतीय

**non-bailable offence** : [s. 2(a), *Cr. P.C.*] अजमानतीय अपराध

**non-bank treasury** : गैर-बैंक खज़ाना

**non-banking assets** : गैर-बैंककारी आस्तियां

**non-banking co-operative society** : [s. 2(ff)(v), *Deposit Insurance and Credit Guarantee Corporation Act*] गैर-बैंककारी सहकारी सोसाइटी

**non-banking institution** : [s. 45K(3), *Reserve Bank of India Act*] गैर बैंककारी संस्था

**non-belligerent** : a party or person not recognised as waging war [IIIrd sch., art. 4, *Geneva Conventions Act*] अयुद्धमान

**non-bis in idem** : not twice for the same [IIIrd sch., art. 86, *Geneva Conventions Act*] दो बार दंडित न किया जाना

**non-civil accounts officer** : गैर सिविल लेखा अधिकारी

**non-cognizable case** : [s. 2(1), *Cr. P.C.*] असंज्ञेय मामला

**non-cognizable offence** : [s. 2(1), *Cr. P.C.*] असंज्ञेय अपराध

**non-commercial** : not commercial, having no commercial importance वाणिज्येतर

**non-commercial autonomous body** : वाणिज्येतर स्वायत्त निकाय

**non-commissioned officer** : an officer in the military, naval or air force, who does not hold a commission [s. 132(3)(d), *Cr. P.C.*] अनायुक्त आफिसर

**non-compliance** : failure or refusal to comply : [s. 5, *Companies Act*] अनुपालन

**non-confidential** : अगोपनीय

**non-consent** : असहमति

**non-continuous appointment** : विच्छिन्न नियुक्ति

**non-continuous service** : विच्छिन्न सेवा

**Non-Contributory Provident Fund** : अनभिदायी भविष्य निधि

**non-convicted person** : [s. 4, *Identification of Prisoners Act*] असिद्धदोष व्यक्ति ; सिद्धदोष न ठहराया गया व्यक्ति

**non-copyright matter** : [s. 52(g), *Copyright Act*] प्रतिलिप्यधिकार रहित सामग्री

**non-corporate tax-payer** : निगमेतर करदाता

**non-cummulative preference shares** : [s. 87(2)(b)(ii), *Companies Act*] असंचयी अधिमानी अंश (नानक्यूमुलेटिव प्रिफरेंस शेयर्स)

**non-delivery** : neglect or failure to deliver [sch., item II, *Limitation Act*] अपरिदान

**non-delivery, damages for** : [s. 57, *Sale of Goods Act*] अपरिदान के लिए नुकसानी

**non-departmental telegraphist** : अविभागीय तार-संकेतक

**non-designated** : [s. 1(4)(c), *Apprentices Act*] अनभिहित

**non-disclosure** : [s. 635AA, *Companies Act*] प्रकट न किया जाना

**non-distinctive character, of** : [s. 15(3)(c), *Trade and Merchandise Marks Act*] जो सुभिन्नकारी स्वरूप का नहीं है

**non-dramatic work** : [s. 2(i), *Copyright Act*] अनाट्ट कृति ; नाट्येतर कृति

**non-effective** : not effective; not fit or amicable for military or normal duty अक्रियाशील ; अप्रभावशील

**non-effective services** : अप्रभावी सेवाएं

**non-employment** : [s. 2(g), *Trade Unions Act*] अनियोजन ; बेरोजगारी

**non-essential oil** : अवाष्पशील तेल

**non-existence** : [s. 3, *ill., prov., Indian Evidence Act*] अनस्तित्व ; अविद्यमानता

**non-existent** : विद्यमान नहीं है ; अविद्यमान ; अस्तित्वहीन

**non-explosive** : not explosive [s. 37(4), *Factories Act*] अविस्फोटक

**non-feasance** : omission to do what ought to be done अकरण

**non-ferrous metal** : अलौह धातुएं

**non-forest purpose** : [s. 2, *expln., Forest (Conservation) Act*] वनेतर प्रयोजन

**non-fortuitous service** : service which is not occurring by chance or without deliberate intention अनाकस्मिक सेवा

**non-fortuitous service in the grade** : श्रेणी में अनाकस्मिक सेवा

**non-fulfilment** : non-accomplishment [s. 34, *T.P. Act*] अपूर्ति ; 2. non-performance [s. 75, *Indian Contract Act*] पालन न किया जाना ; अपालन

**non-functional (selection grade)** : अकृत्यिक (चयन श्रेणी)

**non-gazetted** : अराजपत्रित

**non-government institution** : an institution other than a governmental one गैर सरकारी संस्था

**non-government railway** : गैर सरकारी रेल

**non-gratuitous act** : an act which is not gratuitous [s. 70, *Indian Contract Act*] अनातुग्रहिक कार्य

**non-grievous injury** : [2nd sch., item 4(i)(b), *Motor Vehicles Act*] क्षति, जो घोर नहीं है

**non-Hindi** : हिंदी-इतर, अहिंदी

**non-Hindi speaking** : [art. 344(3), *Const.*] अहिंदीभाषी

**non-Indian** : [s. 2(17)(iv), *Income-tax Act*] अभारतीय ; भारतीय-इतर

**non-Indian origin** : अभारतीय उद्भव

**non-interest bearing** : that which does not bear any interest व्याज रहित ; बिना व्याज

**non-international** : गैर अंतरराष्ट्रीय

**non-joinder** : omission to join (as a party to a suit) असंयोजन

**non-joinder of parties** : [Or. 1, r. 9, C.P.C.] पक्षकारों का असंयोजन

**non-judicial** : other than judicial [s. 128(2)(i), C.P.C.] न्यायिकेतर

**non-judicial duties** : [s. 128(2)(i), C.P.C.] न्यायिकेतर कर्तव्य

**non-levy** : अनुद्वहण ; उद्वहण न किया जाना

**non-liability** : the absence of liability [s. 131, Negotiable Instruments Act] अदायित्व ; दायित्वहीनता

**non-manufacturing unit** : [s. 2(h)(ii), Khadi and Village Industries Commission Act] गैर-निर्माण एकक

**non-member convener** : गैर सदस्य संयोजक

**non ministerial** : अलिपिकवर्गीय ; अननुसचिवीय

**non-negotiable document** : [sch., art. VI, Indian Carriage of Goods by Sea Act] अपरक्राम्य दस्तावेज

**non-observance** : failure to observe [s. 65(d), T.P. Act] अननुपालन

**non-observance of rules** : नियम अपालन

**non-obstante clause** : a clause used in public and private instruments intended to preclude, in advance, any interpretation contrary to certain declared objects or purposes सर्वोपरि खंड

**non-official** : having no official status; not relating to, proceeding from, or approved by officials अशासकीय ; अशासनिक

**non-official advisory body** : [s. 13(3)(b), Immoral Traffic (Prevention) Act] अशासकीय सलाहकार निकाय

**non-official Bill** : अशासकीय विधेयक

**non-official member** : गैर सरकारी सदस्य

**non-official** : not used in medicine अनौषधीय

**non-paying audience** : [s. 52(1), Copyright Act] ऐसा दर्शकगण जो उसके लिए कोई संदाय नहीं करता ; संदाय न करने वाला दर्शकगण/श्रोतागण

**non-payment** : failure or neglect to pay; the condition of not being paid [Or. 37, r. 6, C.P.C.] असंदाय ; न दिया जाना

**non-payment certificate** : असंदाय प्रमाणपत्र

**non-payment of rent** : [s. 128(2)(f)(ii), C.P.C.] भाटक का असंदाय

**non-payment of the allowance** : [s. 128, Cr. P.C.] भत्ते का न दिया जाना ; भत्ते का असंदाय

**non-pecuniary loss** : धन से भिन्न हानि

**non-pensionable** : गैर पेंशनी

**non-pensionable service** : गैर पेंशनी सेवा

**non-performance** : neglect or failure to perform [s. 65(d), T.P. Act] अपालन ; [s. 6, Indian Easements Act] न किया जाना

**non-performance of promise** : [s. 56, ill. (c), Indian Contract Act] वचन का अपालन

**non-performance or non-observance** : [s. 65(d), T.P. Act] अपालन या अननुपालन

**non-petitioner** : अयाची ; गैर अर्जीदार

**non-plan expenditure** : योजनेतर व्यय ; गैर योजना व्यय

**non-practising allowance** : allowance paid in lieu of the condition of not being allowed to practise व्यवसाय निषेध भत्ता ; प्रैक्टिस बंदी भत्ता

**non-production** : not producing; not offering for inspection or consideration [s. 159, Indian Evidence Act] पेश न करना

**non-profit** : लाभनिरपेक्ष ; अलाभ

**non-profit policy** : [sch. 1, pt. B, para 4(b)(i), Life Insurance Corporation Act] अलाभ बीमा पालिसी

**non-project work** : योजनेतर कार्य ; गैर योजना कार्य

**non-public fund** : [s. 10(23AA), Income-tax Act] असार्वजनिक निधि

**non-qualifying service** : अनर्हक सेवा

**non-receipt of notice** : the fact of not getting the notice [s. 172(3), Companies Act] सूचना की अप्राप्ति

**non-reciprocating country** : a country which does not reciprocate [s. 49, Estate Duty Act] अपरस्परी देश ; अव्यतिकारी देश

**non-recovery** : the fact of not getting or obtaining [s. 424(2), Cr. P.C.] वसूल न होना ; गैर वसूली

**non-recovery of dues** : शोध्यों की गैर वसूली

**non-recurring expenditure** : [s. 15, Faridabad Development Corporation Act] अनावर्ती व्यय

**non-recurring nature** : [sch. II, pt. II, item 24(2), Companies Act] अनावर्ती प्रकृति

**non-recurring payment** : अनावर्ती संदाय

**non-registration** : the absence of registration [s. 49, Registration Act] अरजिस्ट्रीकरण

**non-residence** : [art. 326, Const.] अनिवास

**non-resident** : not residing at the place in question [s. 2(30), Income-tax Act] अनिवासी

**non-resident account** : अनिवासी खाता

**non-resident broker** : [s. 163(1)(d), prov., Income-tax Act] अनिवासी दलाल

**non-resident company** : [s. 5(1), Companies (Profits) Surtax Act] अनिवासी कंपनी

**non-resident defendant** : the defendant, who at the time of the commencement of the suit does not actually reside or carry on business within the local limits of the jurisdiction of the court [s. 20, ill. (b), C.P.C.] अनिवासी प्रतिवादी

**non-resident (external) account** : [s. 10(4A), Income-tax Act] अनिवासी (विदेशी) खाता

**non-resident interest** : [s. 26(7)(i), Foreign Exchange Regulation Act] अनिवासी हित

**non-resident person** : [s. 91(3), Income-tax Act] अनिवासी व्यक्ति

**non-resident principal** : [s. 163(1)(d), prov., Income-tax Act] अनिवासी प्रधान

**non-resident scheduled bank** : [s. 7(2), Interest-tax Act] अनिवासी अनुसूचित बैंक

**non-resident student centre** : [sch., 25(1)(ii), Aligarh Muslim University Act] अनिवासी छात्र केंद्र

**non-resident university** : अनिवासी विश्वविद्यालय

**non-retroactivity of treaties** : संधियों का भूतलक्षी प्रभाव न होना

**non-return of the cheque** : चैक का वापस न किया जाना

**non-rotational directors** : [s. 268, Companies Act] अनावर्ती निदेशक

**non-saleable** : अविक्रेय

**non-satisfaction** : the absence of satisfaction [app. E, form No. 3, C.P.C.] तुष्टि न होना

**not-selection basis, on** : चयन के आधार पर नहीं

**non-selection post** : अचयन पद

**non-service** : omission to serve (upon a person) तामील न होना

**non-service of notice** : [2nd sch., item 61, Income-tax Act] सूचना की तामील न होना

**non-standard** : अमानक ; मानक के अनुसार नहीं

**non-standard weight or measure** : [s. 21, margin, Standards of Weights and Measures Act] अमानक बाट या माप

**non-State actor** : [s. 9, margin, Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Act] गैर-राज्यीय कार्मिक

**non-statutory body** : a body not established by a statute [s. 3(i), Parliament (Prevention of Disqualification) Act] अकानूनी निकाय



**non-teaching** : अध्यापनेतर

**non-technical post** : अतकनीकी पद

**non-testamentary** : otherwise than by a will; other than by a will अवसीयती ; निर्वसीयती ; गैर वसीयती

**non-testamentary disposition** : [s. 2(24), Indian Stamp Act] अवसीयती व्ययन

**non-testamentary instrument** : [s. 17(d), Registration Act] निर्वसीयती लिखत ; [s. 164(iii), Income-tax Act] गैर वसीयती लिखत ; [s. 4, Indian Trusts Act] अवसीयती लिखत

**non-testamentary instrument in writing** : [s. 5, Indian Trusts Act] निर्वसीयती लिखत

**non-transferable** : अनंतरणीय

**non-tribals** : जनजातियों से भिन्न व्यक्ति

**non-unitary State** : [1st sch., art. XI, Arbitration and Conciliation Act] अनेकात्मक राज्य

**non-use** : [s. 46(1), Trade and Merchandise Marks Act] अनुपयोग

**non-user** : [s. 38, expln. II, Indian Easements Act] अनुपयोग

**non-voted** : अदत्तमत

**non-working days** : [s. 163(4), Companies Act] वे दिन जिन दिनों काम बंद रहा है

**none of the above (NOTA)** : उपरोक्त में से कोई नहीं

**nooks** : very small pieces of kernels टुकड़ी

**norm** : an ideal standard binding upon the members of a group and serving to guide, control or regulate proper and acceptable behaviour सन्नियम

**norm grund** : मूल सन्नियम

**normal** : सामान्य ; प्रसामान्य

**normal carrying capacity** : [s. 53(2), Indian Railways Act] प्रसामान्य वहन क्षमता

**normal expenditure** : [s. 9(b), Estate Duty Act] प्रसामान्य व्यय

**normal market fluctuations** : [s. 27(4)(b)(i), Industrial Finance Corporation Act] बाजार के सामान्य उतार-चढ़ाव

**normal out-turn** : सामान्य उत्पादन मात्रा ; सामान्य कार्य मात्रा

**normal postings** : प्रसामान्य तैनाती

**normal practice observed** : [s. 3(3)(a), General Insurance (Emergency Provisions) Act] अनुपालन की जाने वाली प्रसामान्य पद्धति

**normal services** : [s. 46(c), Motor Vehicles Act] सामान्य सेवाएं

**normal term of office** : [s. 11(3), prov., Unit Trust of India Act] प्रसामान्य पदावधि

**normal wear and tear** : [s. 24(iii), Defence and Internal Security of India Act] सामान्य काल जीर्णत्व ; सामान्य घिसाई ; सामान्य टूट-फूट

**normal working hours** : [s. 2(kkk), expln., Industrial Disputes Act] प्रसामान्य काम-घंटे ; काम के प्रसामान्य घंटे

**normally** : सामान्यतः

**norms** : 1. model; type; pattern; a standard of conduct or ethical value प्रमाण ; मान ; 2. authoritative rules or standards मानक

**north eastern railway out-patient block** : पूर्वोत्तर रेल बाह्य रोगी ब्लॉक

**Northern Forest Rangers College** : नार्दर्न फारेस्ट रेंजर्स कालेज ; उत्तरी वन रेंजर महाविद्यालय

**not affecting the merits of the case** : [s. 99, C.P.C.] मामले के गुणागुण पर प्रभाव न पड़ते हुए/प्रभाव पड़े बिना/प्रभाव डाले बिना

**not appearing in public** : [s. 164(2), Representation of the People Act, 1951] जो लोक समक्ष नहीं आती

**not be entitled to vote at all, shall** : [art. 92(2), Const.] मत देने का बिल्कुल हकदार नहीं होगा

**not bearing interest** : [s. 11, Indian Trusts Act] ब्याज रहित

**not being prejudicial to assessee** : [s. 119(2)(a), Income-tax Act] निधारिती पर प्रतिकूल प्रभाव न डालने वाला

**not below the rank of sub-inspector** : [s. 32(1), Prevention of Cruelty to Animals Act, 1960] उप-निरीक्षक की पंक्ति से नीचे का न हो

**not commonly used** : [s. 19, Registration Act] सामान्यतः प्रयुक्त नहीं की जाती

**not competent to contract** : [s. 33(2)(b), Specific Relief Act] संविदा करने में सक्षम नहीं

**not designed for the purpose of avoiding** : [s. 93(3)(b), Income-tax Act] परिवर्जन के प्रयोजनों के लिए परिकल्पित नहीं

**not exceeding** : not more than [s. 154, I.P.C.] अनधिक ; [s. 57(a)(2), T.P. Act] अधिक न (होगा)

**not exceeding in any case the amount shown** : [art. 114(1)(b), Const.] दर्शित रकम से किसी भी दशा में अनधिक

**not expressly required by law** : [s. 9, T.P. Act] विधि द्वारा अभिव्यक्ततः अपेक्षित नहीं है

**not forming part of** : [s. 10(3), Arms Act] का भाग न होने वाला

**not inconsistent** : [s. 8, prov. 1, C.P.C.] जो असंगत न हो ; अन्वसंगत

**not later than** : अपश्चात्

**not later than the next day but one following** : [s. 36(5), prov., Representation of the People Act, 1951] एक दिन छोड़कर अगले दिन तक न कि उसके पश्चात् ; एक दिन छोड़कर अगले दिन तक

**not less favourable** : [s. 2(4), Departmentalisation of Union Accounts (Transfer of Personnel) Act] कम अनुकूल न हो

**not more than** : [art. 80(1)(b), Const.] से अनधिक

**not more than one** : [s. 158(5)(a), Representation of the People Act, 1951] एक ही ; एक से अधिक नहीं

**not negotiable** : अपरक्राम्य ; [s. 130, Negotiable Instruments Act] पराक्राम्य नहीं

**not only** : [art. 18(2)(b), Const.] न केवल

**not ordinarily resident in India** : मामूली तौर पर भारत का निवासी नहीं है

**not previously repealed** : [art. 13(3)(b), Const.] जो पहले ही निरसित नहीं कर दी गई है

**not proved** : [s. 3, Indian Evidence Act] साबित नहीं हुआ

**not qualified** : [s. 256(4)(iii), Companies Act] अर्ह नहीं है

**not revocable during the life time** : [s. 62(1)(i), Income-tax Act] जीवन काल के दौरान प्रतिसंहरणीय नहीं

**not severable from the rest** : [s. 27(2)(d), Specific Relief Act] जो शेष भाग से पृथक् नहीं किया जा सकता

**not under seal, instrument** : [s. 324, ill., Indian Succession Act] अमुद्रांकित लिखित

**not warranted by the information** : [s. 18(1), Indian Contract Act] जानकारी से समर्थित न हो

**not wrought up** : [sch., 2, Indian Railways Act] बिना बने हुए

**notarial act** : [s. 11(d), Indian Stamp Act] नोटरी कार्य ; [s. 9(1), Notaries Act] ; नोटरी का काम ; [sch. 1, item 42, Indian Stamp Act] नोटरी संबंधी कार्य

**notarially certified copy** : [sch. 1, table A, interpretation 61, Companies Act] नोटरी द्वारा प्रमाणित प्रति

**notary** : a person publicly authorised to draw up or attest contracts or similar documents, to protest bills of exchange etc. and discharge other duties of a formal character [s. 2(d), Notaries Act] नोटरी

**notary public** : a person publicly authorised to draw up or attest contracts etc., to protest bills of exchange, etc. and discharge other formal duties; a public officer whose function it is to certify signatures and documents on oath [s. 57(6), Indian Evidence Act] नोटरी पब्लिक

**note** : 1. a brief statement of particulars of some fact [Or. 11, r. 1, C.P.C.] टिप्पण ; 2. a bank note or other form of paper that is current money [s. 489A, I.P.C.] नोट ; 3. to record a note टिप्पण करना

**note, accommodation** : a bill, draft or note made, drawn, accepted, or endorsed by one person for another without consideration to enable that other to raise money or obtain credit thereby [s. 59, prov., Negotiable Instruments Act] सौकर्य पत्र

**note at the foot** : a brief record at the bottom of the text [Or. 11, r. 1, C.P.C.] पाद-टिप्पण

**note book** : नोट बुक

**note, inscribed** : a note which has something written in it (after its being printed) अंतर्लिखित नोट

**note of authority** : a letter of authority to act etc. [Or. 27, r. 8(1), C.P.C.] प्राधिकार का टिप्पण ; प्राधिकार नोट ; प्राधिकार पत्र

**note of dissent** : विसम्मति टिप्पण

**note of protest by the master of a ship** : [sch. 1(44), Indian Stamp Act] पोत के मास्टर द्वारा अभ्यापत्ति का टिप्पण

**note of refusal** : [s. 58(2), Registration Act] इंकार का टिप्पण

**note of substance** : [s. 63(2), Registration Act] सार का टिप्पण

**noted** : नोट कर लिया

**noter** : टिप्पणकार

**noter and drafter** : टिप्पणकार और प्रारूपक

**notes and comments** : टिप्पण और टीका-टिप्पणी

**notes cover** : टिप्पण आवरण

**notes of examination** : [s. 240(3)(d), Companies Act] परीक्षा का टिप्पण

**nothing herein contained shall affect** : इसकी कोई भी बात प्रभाव नहीं डालेगी

**nothing in this clause shall be construed as** : [art. 98(1), prov., Const.] इस खंड की किसी बात का यह अर्थ नहीं लगाया जाएगा कि

**nothing in this sub-section shall be construed as precluding** : [s. 5(4), prov., Charitable Endowments Act] इस उपधारा की किसी बात का यह अर्थ न लगाया जाएगा कि वह (.....) को प्रवारित करती है

**nothing ..... shall derogate** : [art. 11, Const.] कोई बात ..... अल्पीकरण नहीं करेगी

**notice** : 1. intimation; a writing; placard, board, etc., conveying an intimation or warning [s. 154, I.P.C. and art. 61(2)(a), Const.] सूचना (नोटिस) ; 2. knowledge or cognizance [s. 56, Indian Evidence Act] अवेक्षा

**notice board** : सूचना पट्ट

**notice convening meeting** : अधिवेशन बुलाने की सूचना

**notice in writing** : लेखबद्ध सूचना ; लिखित सूचना

**notice, judicial** : [s. 57, Indian Evidence Act] न्यायिक अवेक्षा

**notice of admission of case** : [Or. 12, r. 1, heading, C.P.C.] मामले की स्वीकृति की सूचना

**notice of demand** : मांग की सूचना

**notice of deposit** : निक्षेप की सूचना

**notice of discharge** : कार्यमुक्ति सूचना

**notice of dishonour** : अनादरण सूचना

**notice of ejection** : [s. 7(xi)(d), Court-fees Act] वेदखली की सूचना

**notice of fact** : [s. 3, expln. (iii), T.P. Act] तथ्य की सूचना

**notice of motion** : प्रस्ताव-सूचना

**notice of opposition** : [s. 21(3), Trade and Merchandise Marks Act] विरोध की सूचना

**notice of production** : पेश करने की सूचना

**notice of refusal** : [s. 27(3)(b), Wealth-tax Act] इंकार की सूचना

**notice of rejection** : [s. 24(b), Sale of Goods Act] प्रतिक्षेप की सूचना ; नामंजूरी की सूचना

**notice of relinquishment** : त्याग की सूचना

**notice of revocation** : [s. 6(1), Indian Contract Act] प्रतिसंहरण की सूचना

**notice of the matter** : बात की सूचना

**notice of the proclamation** : [s. 85(3), Cr. P.C.] उद्घोषणा की सूचना

**notice of the title** : [s. 3(c), expln. II, T.P. Act] हक की सूचना

**notice to admit documents** : [Or. 12, r. 3, C.P.C.] दस्तावेजों को स्वीकृत करने की सूचना ; दस्तावेज स्वीकार करने की सूचना

**notice to admit facts** : [Or. 12, r. 4, C.P.C.] तथ्यों को स्वीकृत करने की सूचना ; तथ्य स्वीकार करने की सूचना

**notice to be in writing** : [s. 142, heading, C.P.C.] सूचना का लिखित होना

**notice to produce** : [Or. 12, r. 8, C.P.C.] पेश करने के लिए सूचना

**notice to quit** : खाली कर देने की सूचना ; छोड़ देने की सूचना

**notice, transferee with** : [see "transferee with notice"] सूचना सहित अंतरिती

**notifiable disease** : any disease, which is required by law to be reported to Official Health Authorities [sch., heading, Factories Act] अधिसूचनीय रोग

**notification** : a written or printed matter that gives notice [s. 1(2), prov., Cr. P.C. and art. 13(3)(a), Const.] अधिसूचना

**notification of assignments and transmissions** : [s. 6(1), Trade and Merchandise Marks Act] समनुदेशनों और पारिषणों की अधिसूचना

**notified area** : [s. 2(1)(a), Seaward Artillery Practice Act] अधिसूचित क्षेत्र

**Notified Area Committee** : [s. 2(c)(A), Income-tax Act] अधिसूचित क्षेत्र समिति

**notified by proclamation** : उद्घोषणा द्वारा अधिसूचित

**notified establishment** : [s. 22(2)(c), Defence and Internal Security of India Act] अधिसूचित स्थापन

**notified occupation** : [s. 13(g), Defence and Internal Security of India Act] अधिसूचित उपजीविका

**notified order** : [s. 11(a), Oil Industry (Development) Act] अधिसूचित आदेश

**notified place** : [s. 2(c), Terminal Tax on Railway Passengers Act] अधिसूचित स्थान

**notify** : 1. to give notice of [s. 75, Cr. P.C.] सूचित करना; 2. to make a notification of अधिसूचित करना

**notify to the Houses by message** : [art. 108(1), Const.] सदनों को संदेश द्वारा देना

**noting and drafting** : टिप्पण और प्रारूपलेखन ; टिप्पण और प्रारूपण

**noting charges** : अनादरण प्रमाणन प्रभार

**noting for non-acceptance** : the making of a memorandum on a bill of exchange by a notary which states that the bill has been presented for payment or acceptance and that it has been dishonoured [Or. 37, r. 6, C.P.C.] अप्रतिग्रहण का टिप्पण करना ; अप्रतिग्रहण का टिप्पण

**noting non-acceptance of dishonoured bill** : [Or 37, r. 6, heading, C.P.C.] अनादृत विनिमय-पत्र के अप्रतिग्रहण का टिप्पण

**notorious receiver** : कुख्यात प्रापक

**notwithstanding** : in spite of [s. 162, Indian Evidence Act] के होने पर भी ; के होते हुए भी

**notwithstanding any rule, practice or requirement to the contrary** : [s. 226(3)(iv), Income-tax Act] किसी प्रतिकूल नियम, प्रथा या अपेक्षा के होते हुए भी

**notwithstanding clause** : a clause to prevail over other clauses अध्यारोही खंड

**notwithstanding that a dissolution of the House of People has intervened :** [art. 108(5), Const.] लोक सभा का विघटन बीच में हो जाने पर भी

**novation :** substitution of a new debtor, creditor, contract, etc. in place of an old one [s. 62, Indian Contract Act] नवीयन

**now this indenture witnesseth :** यह विलेख इस बात का साक्षी है ; यह करार इस बात का साक्षी है ; यह संविदा इस बात की साक्षी है

**now these presents witness and it is hereby agreed by and between the parties hereto as follows :** इसके पक्षकारों द्वारा और उनके बीच निम्नलिखित करार किया जाता है और यह विलेख उसका साक्षी है

**noxious :** injurious; unwholesome [ss. 272, 273 and 278, I.P.C.] अपायकर ; हानिकर

**noxious liquid :** [s. 2(1)(b)(iii), Arms Act] अपायकर द्रव

**noxious manufacture :** the producing (of articles) by labour in an injurious or unwholesome manner अपायकर विनिर्माण

**noxious matter :** an injurious or unwholesome matter [app. A, No. 24, para 2, C.P.C.] अपायकर पदार्थ

**noxious vegetation :** [s. 7(4), Poisons Act] हानिकर वनस्पतियां

**nuclear :** [Preamble, Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Act] नाभिकीय

**nuclear damage :** [s. 1(1), Civil Liabilities for Nuclear Damage Act] परमाणवीय नुकसान

**nuclear explosive devices :** [Preamble, Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Act] नाभिकीय विस्फोटक युक्तियां

**nucleus :** a central part or thing around which other parts or things are grouped, collected or compacted केंद्रक

**nugatory :** [s. 306, Indian Succession Act] निरर्थक

**nuisance :** an inconvenience materially interfering with ordinary comforts of human existence; anything injurious or obnoxious to the community or to an individual as a member of it, for which some legal remedy may be found [s. 268, I.P.C.] न्यूसेंस (उपताप)

**nuisance, common :** [s. 268, I.P.C.] सामान्य न्यूसेंस

**nuisance, private :** [app. D, form No. 14, heading, C.P.C.] प्राइवेट न्यूसेंस

**nuisance, public :** [s. 268, I.P.C.] लोक न्यूसेंस

**null :** naught; of no validity or effect [ss. 11 and 16, Hindu Marriage Act] अकृत

**null and void :** [s. 11 and 16, Hindu Marriage Act] अकृत और शून्य

**nullify :** अकृत करना

**nullity :** the state or fact of being legally null and void [s. 16, Hindu Marriage Act] अकृतता

**nullity, decree of :** a decree declaring (a marriage) null and void [s. 11, Hindu Marriage Act] अकृतता की डिक्री

**number :** 1. mark or symbol having arithmetical value [s. 294A, I.P.C.] संख्यांक (नंबर) ; 2. a number [s. 17(1), General Clauses Act] संख्या

**number of circumstances :** [Or. 6, r. 12, C.P.C.] कई परिस्थितियां

**number of directorships :** [s. 30A(1), Industrial Finance Corporation Act] निदेशक पदों की संख्या

**number or figure :** संख्यांक या आकृति

**number taker :** संख्या लेखक

**numbered :** bearing a number [Or. 4, r. 2, C.P.C.] संख्यांकित

**numbered consecutively :** [s. 15(b), Companies Act] क्रमवर्ती रूप से संख्यांकित

**numbering of shares :** [s. 83, heading, Companies Act] अंशों (शेयरों) का संख्यांकन ; अंशों (शेयरों) पर नंबर डालना

**numeral :** [s. 2(1)(j), Trade and Merchandise Marks Act and art. 343(1), Const.] अंक

**numerator :** the part of a fraction that is above the line and signifies the number of parts of the denomination taken; one that numbers [s. 35A(1)(ii), Income-tax Act] अंश

**numerical accounts :** संख्यात्मक लेखे ; आंकिक लेखे

**numerical strength of members :** [s. 29A(4)(e), Representation of the People Act, 1951] सदस्यों की संख्या

**numerous :** [sch. 6, pt. 1, Companies Act] अनेक ; बहुत

**numerous details :** [s. 14(1)(b), Specific Relief Act] बहुत से व्यौरे

**numismatist :** मुद्राविद् ; मुद्राशास्त्री

**nurse :** नर्स

**nurse, auxiliary :** सहायक नर्स

**nurse, male :** पुरुष नर्स

**nursery :** 1. a place designed for the care or training of children नर्सरी ; बालवाड़ी ; शिशु मंदिर ; 2. an area where trees, shrubs or plants are grown for transplanting for use as stocks for budding and grafting पौधशाला ; नर्सरी

**Nursery Development Officer :** पौधशाला विकास अधिकारी

**nursing break :** [s. 11, Maternity Benefit Act] पोषणार्थ विराम

**Nursing Council :** परिचर्या परिषद्

**nursing home :** a private hospital; a private home or other place where maintenance and personal or nursing care are provided for three or more persons, who are unable to care for themselves properly [s. 80D(2)(i), Income-tax Act] परिचर्या गृह (नर्सिंग होम)

**nursing orderly :** नर्सिंग अर्दली

**nursing profession :** परिचर्या वृत्ति

**nursing sister :** नर्सिंग सिस्टर

**nurture :** nourishing [s. 4, ill. (a), Indian Trusts Act] पालन-पोषण

**nutrition :** (supplying or receiving of) nourishment, food [s. 5(4)(iv), Coal Mines Labour Welfare Fund Act and s. 3(2)(a)(iv), Mica Mines Labour Welfare Fund Act] पोषण

**nutrition chemist :** पोषणाहार रसायनज्ञ

**Nutrition Research Laboratory :** पोषण अनुसंधान प्रयोगशाला

**nutritional food :** [r. 32A, Prevention of Food Adulteration Rules] पोषणकारी खाद्य